

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 148(ND)/2016

**IN THE MATTER OF:**

**Anil Kumar Jain & Anr.**

.....Petitioners

**v.**

**Vardhman Roller Flour Mills Pvt. Ltd. & Ors.**

.....Respondents

**SECTION : UNDER SECTION 241/242**

**Order delivered on 17.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s): Mr. Manoj Kumar Garg, Mr. Achint Gupta & Mr. Kundan Roy, Advocates**

**For the Respondent(s): Mr. Arun Saxena & Ms. Nalini, Advocates**

**ORDER**

Notice of the application.

Mr. Garg accepts notice. A copy of the application has already been furnished to Mr. Garg. Reply, if any, be filed within a week with a copy in advance to the learned counsel for the petitioner.

List for further consideration on 04.12.2017.

Sd/—

**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

Sd/—

**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

17.11.2017

Vineet